

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
WESTER ZONE BENCH, PUNE**

Original Application No.137/2023(WZ)

[Earlier Letter Petition No.12/2023(WZ)]

**Report on behalf of Maharashtra Pollution Control Board in
compliance of the Order dated 05/07/2023 passed by this
Hon'ble Tribunal**

- 1** The Applicant Shri Laxman Gayanu Kalugade has submitted a Letter Petition before this Hon'ble Tribunal, which is registered as an Original Application No.137/2023(WZ) against M/s. 4(four) stone crushing quarries being run near the agricultural field of the Applicant at Gat No. 25/03/A at Village: Shindewadi, Taluka: Karad, District: Satara (Maharashtra). This act has led to causing damage to his crops.
- 2** In the said matter, the Hon'ble NGT vide order dated 05/07/2023 directed the Maharashtra Pollution Control Board (MPCB) to submit a report with respect to the truthfulness of the complaint, which shall be verified after visiting the spot by the responsible Officer of MPCB.
- 3** In compliance of the Order dated 05/07/2023 passed by this Hon'ble Tribunal, the Official of the Maharashtra Pollution Control Board at Satara visited to the site on 10/07/2024 of 4 Nos of Stone Crushers at Village:

Shindewadi, Taluka: Karad, District: Satara (Maharashtra). The observations during visit are as under:

- I. During visit, the 4 Nos of Stone crusher units found to be installed at Village: Shindewadi, Taluka: Karad, District: Satara. Namely A) Heramb Infra at Gat no. 19/2/7, B) M/S Sunil Pandurang Garud at Gat no. 19/2/6, C) Bhau Jadhav Stone Crusher at Gat no. 19/2/5 and D) M/S Dattaguru Stone Crusher at Gat no. 19/2.
- II. During the Visit all the 4 nos. of Stone Crushers found not in operation due to rainy season and scheduled maintenance activity, However activity of trading of already produced Finish goods was in operation.
- III. compliance status of Each Stone Crusher Unit is as follows :

A. Heramb Infra-

- i) MPCB has granted Consent to 1st Operate to M/s.Heramb Infra vide Consent dated 09/02/2023, which is valid upto 30/04/2025. A copy of the Consent dtd. 09/02/2023 is enclosed herewith and marked as an **Annexure-‘I’**.
- ii) Industry has provided 03 nos. of vibrating screen covered with tin metal sheet.
- iii) Industry has provided 22.0 nos. of Conveyer

Belts which are covered with green net sheet.

- iv) Industry has provided water-sprinkling arrangement at Jaw Crusher. However during visit same was found not in operation due to shut down of unit.
- v) Industry has not provided wind breaking wall along periphery of unit.
- vi) Industry has not provided metallic road within premises, as well as approach road.
- vii) Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts.
- viii) Industry has developed a green belt around the unit, about 35 nos. of trees have been planted. A copy of the visit report dtd.10/7/2024 is enclosed herewith and marked as an **Annexure-‘II’**.
- ix) Based on the above non-compliances, the Respondent Board has issued directions vide letter dated 30/8/2024 to M/s.Heramb Infra. A copy of the directions dated 30/8/2024 is enclosed herewith and marked as an **Annexure-‘III’**.

B. M/S Sunil Pandurang Garud

- i) MPCB has granted Consent to Establish Dtd. 18/01/2021 to M/s.Sunil Pandurang Garud. Further First Consent to operate granted on

13/07/2022, which was valid upto 29/02/2024 which is further renewed on 13/06/2024, valid upto 28/02/2026. A copy of the Renewed Consent dtd.13/06/2024 is enclosed herewith and marked as an **Annexure-‘IV’**.

- ii) Industry has provided 02 Nos of vibrating screen covered with tin metal sheet.
- iii) Industry has provided 15.0 nos. of Conveyer Belts which are covered with green net sheet.
- iv) Industry has provided water-sprinkling arrangement at Jaw Crusher. However, during visit same was found not in operation due to shut down of the unit.
- v) Industry has not provided wind breaking wall along periphery of unit.
- vi) Industry has not provided metallic road within premises, as well as approach road.
- vii) Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts.
- viii) Industry has developed a green belt around the unit, about 30 nos. of trees have been planted. A copy of the Visit Report dated 10/07/2024 is enclosed herewith and marked as an **Annexure-‘V’**.
- x) Based on the above non-compliances, the Respondent Board has issued directions vide

letter dated 30/8/2024 to M/s.Sunil Pandurang Garud. A copy of the directions dated 30/8/2024 is enclosed herewith and marked as an **Annexure-‘VI’**.

C. M/S Bhau Jadhav Stone Crusher

- i) MPCB has granted Consent to 1st Operate to M/s.Bhau Jadhav Stone Crusher vide Consent dtd.04/02/2022. Further Renewed Consent to Operate on 04/02/2022 which is valid upto 31/03/2027. A copy of the Renewed Consent to Operate dtd.04/02/2022 is enclosed herewith and marked as an **Annexure-‘VII’**.
- ii) Industry has provided 03 Nos of vibrating screen covered with tin metal sheet.
- iii) Industry has provided 09 nos. of Conveyer Belts which are covered with tin metal sheets and sheet top is covered with thick plastic sheet.
- iv) Industry has provided water-sprinkling arrangement at Jaw Crusher. However, during visit same was found not in operation due to shut down of the unit.
- v) Industry has not provided wind breaking wall along periphery of unit.
- vi) Industry has not provided metallic road within premises, as well as approach road.

- vii) Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts.
- viii) Industry has developed a green belt around the unit. about 30 nos. of trees have been planted. A copy of the Visit Report dated 10/07/2024 is enclosed herewith and marked as an **Annexure-‘VIII’**.
- ix) Based on the above non-compliances, the Respondent Board has issued directions vide letter dated 30/8/2024 to M/S Bhau Jadhav Stone Crusher. A copy of the directions dated 30/8/2024 is enclosed herewith and marked as an **Annexure-‘IX’**.

D. M/S Dattaguru Stone Crusher

- i) MPCB has granted Consent to 1st Operate to M/s.Dattaguru Stone Crusher vide Consent dtd. 11/03/2023, which is valid upto 30/09/2024. A copy of the Consent to 1st Operate dtd.11/03/2023 is enclosed herewith and marked as an **Annexure-‘X’**.
- ii) Industry has provided 03 Nos of vibrating screen covered with tin metal sheet.
- iii) Industry has provided 16 nos. of Conveyer Belts which are covered with tin metal sheets and sheet

top is covered with thick plastic sheet.

- iv) Industry has provided water-sprinkling arrangement at Jaw Crusher. However, during visit same was found not in operation due to shut down of the unit.
- v) Industry has not provided wind breaking wall along periphery of unit.
- vi) Industry has not provided metallic road within premises, as well as approach road.
- vii) Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts.
- viii) Industry has developed a green belt around the unit, about 30 nos. of trees have been planted. A copy of the Visit Report dtd.10/07/2024 is enclosed herewith and marked as an **Annexure-‘XI’**.
- ix) Based on the above non-compliances, the Respondent Board has issued directions vide letter dated 30/8/2024 to M/S Dattaguru Stone Crusher. A copy of the directions dated 30/8/2024 is enclosed herewith and marked as an **Annexure-‘XII’**.

4. The Taluka Agriculture Officer, Karad vide letter dated 2/9/2024 informed that there is no damage to the crops and land due to the emission of dust from the stone crushers. A

copy of the Taluka Agriculture Officer, Karad letter in vernacular language dtd.2/9/2024 is enclosed herewith and marked as an Annexure-‘XIII’.

For and on behalf of
Maharashtra Pollution Control
Board

Place: Satara
Date : 10/9/2024

Amol Satpute
(Amol A. Satpute)
Sub Regional Officer- Satara

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdevadi, Pune - 411003.

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000150133/CO/2302000577

Date: 09/02/2023

To,
M/s. Heramb Infra
Gat No- 19/2/7,Shindewadi (Kolewadi)
Tal-Karad,Dist-Satara.



Your Service is Our Duty

Sub: Application for grant of consent to Operate.

Ref: 1. Your application for grant of Consent to Operate (UAN No. MPCB-CONSENT-0000150133)
 2. Board's Interim Directions Vide No. ROP/MPCB/ID/2301190007 dtd.19.01.2023

Your application No.MPCB-CONSENT-0000150133 Dated 07.10.2022

For: Grant of Consent to Establish under Section 25 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 30/04/2025**
- The capital investment of the project is Rs.0.52 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Agreegates	208	Brass/M

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.28	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.28 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
 4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
 5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	1.00
2.	Domestic purpose	0.35
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
0	NA		0.00	-	-	NA	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. A] Installation and Operations of Stone Crushing Unit:

- Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
- Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
- Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
- All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
- Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher.
- Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
- Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

- Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
- Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
- Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
- Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
- The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.
7. Noise pollution Control Measures: Stone crusher unit shall comply with the provisions of the noise pollution (Regulation and control) Rule,2000 and as amended thereof to control Noise pollution.
8. Solid waste treatment & disposal: Solid waste i.e. fine dust generated from Sand crushing unit shall store properly to avoid fugitive emission and shall be used for bricks manufacturing OR disposed of scientifically.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 25000	15 days	compliance of consent conditions	continuous	31.08.2025
2	Consent to Operate	Rs. 25000	15 days	To provide APCs strictly	continuous	31.08.2025
3	Consent to Operate	Rs.50000	15 days	As per Interim Directions	continuous	31.08.2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
1	Consent to Operate	Rs. 25000	15 days	Compliance of APCs	Rs.25000	Non compliance

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant

3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.

15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.





Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000027918

Industry Name : M/s. Heramb Infra

Address : Gat No-19 /2/ 7, At/ Post Shindewadi (Kolewadi) Tal Karad Dist Satara

Pincode : 415103

Category : Orange (SSI)

Email :

Phone :

Visit Scheduled On : 10/07/2024

Last date of visit : 12/07/2024

Visited by : A. S. Jagdale(FO-Satara)



Visited On

Visited Industry on :10/07/2024

Email Address of Unit :shwetabhandare2022@gmail.com

Telephone Number of Unit :8237122291

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : NA

Planning Authority : NA

Visit For

Visit For : Unconsented

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Stone Agreegates	208	Brass/M	208	Brass/M	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : 0
 Authority Permission : 0

Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

Whether Industrial effluent generated : No**Whether Domestical effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : 0

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Air Pollution Aspect							
1) Details of emission : No							
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
JVS sample collection (Air)							
JVS sample collected for Air : No					Detail : NA		
Previous JVS Records (AIR)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Hazardous Waste Generation							
Difference in exiting waste generation : No							
Non Hazardous Waste Generation							
Difference in exiting waste generation : No							
Any specific Conditions							
				Condition	Compliance		
Consent							
Directions							
Environment Clearance							
Any NGT / Court order							
Bank Guarantee							
BG Imposed :							
Remark							
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)			
Record not found.							
Penal Charges							
Penal Charges : No							

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : 0

Green Coverage

Green Coverage : No

Detail :

Any Specific Observation

Any Specific Observation : This office visited to said unit on 10.07.2024 for verification compliances of Interim Direction issued by Board on 19/10/2023, and as per received in matter of O.A.No.137/2023 (WZ) filed with Honble NGT, by Mr. Laxman Gayanu Kalugade vs Ms. Heramb Infra, Gat No-19 /2/7, A/p-Shindewadi (Kolewadi), Tal- Karad, Dist-Satara. During visit, following points are observed. 1. During visit, stone crusher unit found in operation. 2. Industry is manufacturing washing sand activity without obtaining consent to Establish and Consent to operate from the Board. 3. The MPC Board has granted Consent to operate unit vide no. Format1.0/RO-Pune/UAN No.0000150133/C0/2302000577 dtd. 09.02.2023, which was valid up to 30.04.2025 for mfg. of Stone Agreegtaes-208 Brass/M. 4. The crusher site is located at Gat No-19/2/7, At/ Post Shindewadi (Kolewadi), Tal- Karad, Dist - Satara. 5. The crusher site is located at about 100.00 mtrs from Tambave -Kolewadi - Tulsan Road other district road, About 4.0 km away from river Wang & village Shindewadi is located about 3.0 km from site, about 2.82 Km from Dhebewadi - Karad Rd, about 1.5 km from Shendawadi village & is about 7.80 km from Koyana river. 6. There is no any Historical place/Archaeological place, Human Habitation, Educational institutions, Hospital in the periphery of 500 mtrs from the stone crusher site. 7. Total available land with unit is 20234 Sq Mtrs, built up area is 2529 Sq Mtrs, open space available is 17705 Sq mtrs. & industry has planted 35 nos. of trees on 6500 Sq mtrs area. 8. Industry has not provided 03 no's of vibrating screen cover with metal tin sheet covering. 9. Industry has not provided 22.0 no's of Conveyer Belts are covered with cover Conveyer Belt green net sheet. 10. Industry has provided water-sprinkling arrangement at Jaw Crusher. But not in operation. 11. Industry has not provided which acts as wind breaking wall, 12. Industry has not provided metallic road within premises these roads are approach roads in the crusher and Ramps and the entire ground area inside the premises should also be metaled. 13. Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts. 14. Industry has developed a green belt around the unit about 35 no's of trees have been planted. 15. This office has issued PD dated 13.01.2023 and conducted hearing, ID dated 19.01.2023.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-050123016 Initiated By: A S Jagdale(FO-Satara)	Proposed Direction Outward No: MPCB/PD/2301130003 Issued By: Ravindra Andhale(RO-Pune) Issued On: 13/01/2023
2	MPCB-LEGAL_ACTIONS-050123016 Initiated By: A S Jagdale(FO-Satara)	Interim Direction Outward No: MPCB/ID/230119007 Issued By: Ravindra Andhale(RO-Pune) Issued On: 19/01/2023

Whether unit complied

Whether unit complied : No

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdevadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/Directions/ 2A08300008

Date: 30/08/2024

To,
M/s. Heramb Infra,
Gat No. 19/2/7, At. Post Shindewadi (Kolewadi),
Tal. Karad, Dist. Satara.

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act. 1974.

Ref: 1) Consent to Operate granted by the Board vide no. RO-Format1.0/RO/JAN No.0000150133/CO/2302000577, Dtd. 09/02/2023
2) Complaint received from the Residents of Kolewadi (Shindewadi), Tal. Karad, Dist. Satara.
3) Application filed before Hon'ble National Green Tribunal vide OA No. 137/2023 (WZ).
4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 050123016 Dtd. 29/08/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board has received a complaint from the resident of Kolewadi Village, Tal. Karad, Dist. Satara regarding air pollution nuisance due to stone crusher located at village Kolewadi (Shindewadi) and nearby area.

AND WHEREAS, Sub Regional Officer, Satara submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not covered conveyer belts with tin metal sheets.
- 2) You have not provided wind breaking wall along with the periphery of the stone crusher unit.
- 3) You have not covered raw material and finished product to avoid air borne dust emission due to wind velocity.
- 4) As reported by the SRO, you have not fulfill the siting criteria for the stone crusher units.
- 5) As per the marking methodology overall score is 5 Marks out of 10, which falls under poor performance.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing air pollution into the environment.

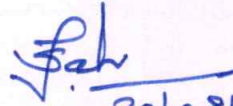
..2..

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?
4. Why your bank gurantee shall not be forfeited ?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


30/08/24

Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You shall submit the compliance report of this directions within time please.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdewadi, Pune -
 411003.

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000195159/CR/2406001173

Date: 13/06/2024

To,
 M/s. Sunil Pandurang Garud
 Gat No-19/2/6, Mouje Shindewadi (Kolewadi),
 Tal. Karad, Dist. Satara.



Sub: Grant of Renewal of Consent to Operate under Orange /SSI Category.

Ref: Earlier consent to operate granted by the Board vide no. -
 Format1.0/RO/UAN No.0000131871/CO/2207000619, Dtd. 13/07/2022

Your application No.MPCB-CONSENT-0000195159 Dated 19.01.2024

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 and Rule 18(7) of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to renewal is granted for a period up to 28/02/2026**
- The capital investment of the project is Rs.5.95 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	Stone Metal and Crushed Sand	50	Ton/D

(Without Washing Activity)

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.8	As per Schedule-I	Soaked in soak pit

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

- Non-Hazardous Wastes:**

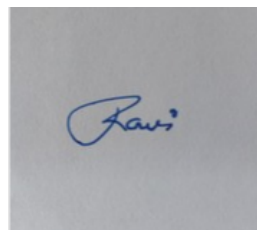
Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	Stone Dust	5.0	Ton/D	NA	Sale to Brick Manufacturer

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for Collection, Segregation, Storage, Transportation, Treatment and Disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
11. The applicant shall obtain NOC form Central Ground Water Authority. In case of extraction of ground water for commercial purpose within 3 months and or not to use ground water without permission of CGWA/Competent Authority.
12. The applicant shall have to comply with the Noise pollution (Regulation and control) Rules, 2000 and their amendment.
13. This consent is issued for stone crushing unit only & industry shall obtain Environmental Clearance for Stone Quarry from competent authority separately.
14. The applicant shall not cause nuisance to the surrounding area, if such condition occurs industry shall voluntarily stop the production activity.
15. 3. You shall submit strictly comply with the Board's circular no. MPCB/JD(APC)/Stone Crusher/TB-3/B-0215,Dtd. 10/01/2024 regarding Environmental Guidelines for the Stone Crusher Units issued by Central Pollution Control Board in the Month July, 2023.

This consent is issued on the basis of information/documents submitted by the Applicant/Project Proponent, if it has been observed that the information submitted by the Applicant/Project Proponent is false, misleading or fraudulent, the Board reserves its right to revoke the consent & further legal action will be initiated against the Applicant/Project Proponent.



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Signed by: **Shri. Ravindra Andhale**
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
ropune@mpcb.gov.in
2024-06-13 16:21:41 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	25000.00	TXN2402004126	20/02/2024	Online Payment
2	5000.00	TXN2404004223	24/04/2024	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Satara
 - They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai



SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.8 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

Sr.No	Parameters	Standards (mg/l)	
1	Suspended Solids	Not to exceed	50
2	BOD 3 days 27°C	Not to exceed	30
3	COD	Not to exceed	100

- C] The treated sewage shall be recycled for secondary purposes to the maximum extent and remaining shall be discharged on land for gardening within premise after confirming above standards. In no case, sewage shall find its way for gardening / outside factory premises.
3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.30
2.	Domestic purpose	1.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

- As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	NA		0.00	-	-	NA	-

Quantitative Standards for the SPM:Suspended particulate matter shall be measured 3 to 10 meters from any process equipment of a stone crushing unit shall not exceed 600 µg/M3.

- The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
- The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
- The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

5. **A] Installation and Operations of Stone Crushing Unit:**

- Stone crusher unit shall install adequate pollution control measures including erection of G.I./M.S. sheet cover and sprinklers before commencement of crusher.
- Crusher shall covered and water sprinkling system shall be provided on crusher to suppress dust generated due to material handling / loading / unloading activity.
- Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening / grading activity.
- All conveyor belts shall be adequately covered by G.I./M.S. sheet only.
- Regular wetting of roads shall be carried out to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- All approach roads and ramps shall be metalled.
- Curtain or wall shall be provided surrounding the stone crusher.
- Display Board shall be provided at the entrance of the stone crusher indicating survey no., name, & address of the owner and the unit.
- Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.

B] Air Pollution Control Measures:

- Dust containment cum suppression system for the equipment i.e. main crusher / jaw crusher, vibrating screen etc. shall be provided to limit emissions as below.
- Construction of wind breaking walls especially at charging hopper & crushing place shall be provided to limit emissions as below.
- Construction of metalled roads within the premises shall be provided. Regular wetting of the ground within the premises shall be carried out.
- Tree plantation along the periphery inside boundary of the stone crusher premises having minimum width 5 meters, on all sides shall be developed.
- The foliage of the trees shall adequately cover area up to about 20 mtrs. height.

C] Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project Proponent shall provide adequate water treatment and disposal facility from generated effluent from their activity. They shall comply with the provisions of Water (Prevention and Control of Pollution) Act, 1974.
3. The project proponent shall provide adequate Air Pollution Control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measure shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission / effluent in excess of the standards being emitted / discharged into the environment and violation of Consent conditions and thereby causing environmental pollution.

SCHEDULE-III**Details of Bank Guarantees:**

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	Rs. 50,000	Within 15 Days	Towards compliance of consent conditions	Continuous	30/06/2026
2	Consent to Operate	Rs. 50,000	Within 15 Days	Towards O & M of the Pollution Control Systems	Continuous	30/06/2026

****Existing BG obtained for above purpose if any, may be extended for period of validity as above.**

If the above Bank Guarantee is not submitted within stipulated period, then 12% interest will be levied as a penalty as per circular dtd 29/02/2024 No.

BO/MPCB/AS(T)/Circular/B-240229FTS0122

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV**General Conditions:**

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant

3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.
5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding upon you.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. You shall operate OCEMS installed for source emission round 'O' clock and transmit data online to CPCB and MPCB server. You shall also monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in year and submit report to Sub Regional Officer.
14. You shall ensure collection, and segregation of BMW regularly to treat and dispose Off within 48 hrs from generation.

15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. You shall not Rent, Lend, Sell, Transfer or Close Down the facility or otherwise transport the Bio Medical waste for any other purpose without obtaining prior written permission of the MPC Board.
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. You shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the facility premises.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.

30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly. You shall conduct Dioxin Furan monitoring by third party NABL Accredited agency once in every year and submit report to Sub Regional Officer.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
34. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
35. You shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
36. You shall create the Environmental Cell by appointing an Environmental Engineer and Chemist for looking after day-to-day activities related to compliance of CCA.
37. You should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 , Bio Medical Waste Management Rules,2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year in Form-IV by 30th June of every year



This certificate is digitally & electronically signed.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-UNCONSENTED-0000027917

Industry Name : M/S.Sunil Pandurang Garud

Address : Gat No- 19/2/6, Mouje Shindewadi (Kolewadi), Tal- Karad, Dist- Satara., Tal. Karad, Dist. Satara

Pincode : 415103

Category : Orange (SSI)

Email : manasengrskarad@gmail.com

Phone : 9673477977

Visit Scheduled On : 10/07/2024

Last date of visit : 12/07/2024

Visited by : A. S. Jagdale(FO-Satara)



Visited On

Visited Industry on :10/07/2024

Email Address of Unit :manasengrskarad@gmail.com

Telephone Number of Unit :9673477977

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : NA

Planning Authority : NOC

Visit For

Visit For : Unconsented

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
NA			0	NA

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Stone Metal and Crushed Sandx	50	Ton/D	50	Ton/D	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : NA
 Authority Permission : NA

Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

Whether Industrial effluent generated : No**Whether Domestical effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : 0

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
---	--------	-----------	---------------	-----------	-----------------------------	--------------------	-------------------

Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
---------	-----------	----------------	-------------	----------------	----------------	---------------

Hazardous Waste Generation

Difference in exiting waste generation : No

Non Hazardous Waste Generation

Difference in exiting waste generation : No

Any specific Conditions

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

Bank Guarantee

BG Imposed :

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
---	-----------------------	----------------	-------------	--

Record not found.

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : 0

Green Coverage

Green Coverage : No

Detail :

Any Specific Observation

Any Specific Observation : This office visited to said unit on 10.07.2024 for verification compliances of Interim Direction issued by Board on 19/10/2023, and as per received in matter of O.A.No.137/2023 (WZ) filed with Honble NGT, by Mr. Laxman Gayanu Kalugade vs Ms. Sunil Pandurang Garud, Gat No-19 /2/6, A/p-Shindewadi (Kolewadi), Tal- Karad, Dist-Satara. During visit, following points are observed. 1. During visit, the stone crusher unit was found not operation, due to operation & maintenance activity and rainy season. However, movement of earlier production is observed from the site. 2. The MPC Board has granted Consent to operate unit vide no. Format1.0/RO-Pune/UAN No.0000195159/CR/2406001173 dtd. 13.06.2024, which was valid up to 28.02.2026 for mfg. of Stone Metal and Crushed Sand-50 T/Day. 3. The crusher site is located at Gat No-19/2/6, At/ Post Shindewadi (Kolewadi), Tal- Karad, Dist - Satara. 4. The crusher site is located at about 60.00 mtrs from Tambave -Kolewadi - Tulsan Road other district road, About 4.0 km away from river Wang & village Shindewadi is located about 3.0 km from site, about 2.82 Km from Dhebewadi - Karad Rd, about 1.5 km from Shendawadi village & is about 7.80 km from Koyana river. 5. There is no any Historical place/Archaeological place, Human Habitation, Educational institutions, Hospital in the periphery of 500 mtrs from the stone crusher site. 6. Total plot area 14100 Sq.mtr.built area 2000 Sq.mtr & Open space is 12100 Sq.mtrs & crusher has proposed to plant 30 nos. of trees on 3993 Sqmtrs area. 7. Industry has provided 02 no's of vibrating screen cover with metal tin sheet covering. 8. Industry has provided 15.0 no's of Conveyer Belts are covered with cover Conveyer Belt green net sheet. 9. Industry has provided water-sprinkling arrangement at Jaw Crusher, Conveyer Belts and within premises. But not in operation. 10. Industry has not provided which acts as wind breaking wall, 11. Industry has not provided metallic road within premises these roads are approach roads in the crusher and Ramps and the entire ground area inside the premises should also be metaled. 12. Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts. 13. Industry has developed a green belt around the unit about 30 no's of trees have been planted. 14. This office has issued PD dated 13.01.2023 and conducted hearing, ID dated 19.01.2023.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-050123015 Initiated By: A S Jagdale(FO-Satara)	Proposed Direction Outward No: MPCB/PD/2301130002 Issued By: Ravindra Andhale(RO-Pune) Issued On: 13/01/2023
2	MPCB-LEGAL_ACTIONS-050123015 Initiated By: A S Jagdale(FO-Satara)	Interim Direction Outward No: MPCB/ID/230119007 Issued By: Ravindra Andhale(RO-Pune) Issued On: 23/01/2023

Whether unit complied

Whether unit complied : No

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/Directions/ 2408300002

Date: 30/08/2024

To,
M/s. Sunil Pandurang Garud,
Gat No. 19/2/6, Mauje Shindewadi,
Tal. Karad, Dist. Satara

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act.1974.

Ref: 1) Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No.0000195159/CR/2406001173, Dtd. 13/06/2024
2) Complaint received from the Residents of Kolewadi (Shindewadi), Tal. Karad, Dist. Satara
3) Application filed before Hon'ble National Green Tribunal vide OA No. 137/2023 (WZ).
4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 050123015 Dtd. 29/08/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board has received a complaint from the resident of Kolewadi Villlage, Tal. Karad, Dist. Satara regarding air pollution nuisance due to stone crusher located at village Kolewadi (Shindewadi) and nearby area.

AND WHEREAS, Sub Regional Officer, Satara submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not provided wind breaking wall along with the periphery of the stone crusher unit.
- 2) You have not provided all approach roads and ramps with metalled.
- 3) You have not covered raw material and finished product to avoid air borne dust emission due to wind velocity.
- 4) As reported by the SRO, you have not fulfill the siting criteria for the stone crusher units.
- 5) As per the marking methdology over all score is 5 Marks out of 10, which falls under poor performance.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing air pollution into the environment.


..2..

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?
4. Why your bank gurantee shall not be forfeited ?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


30/8/24
Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You shall submit the compliance report of this directions within time please.



MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdevadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 04/02/2022.

Consent No: RO-PUNE/CONSENT/ 2202000361



Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules, 2016

[To be referred as Water Act, Air Act and H & OW (M&TM) Rules respectively].

.....
CONSENT is hereby granted to

M/s. Bhau Jadhav Stone Crusher,
Sr. No. 19/2/5, Shindewadi, Kolewadi,
Tal. Karad Dist. Satara

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of Hazardous & Other Wastes (M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 31.03.2027

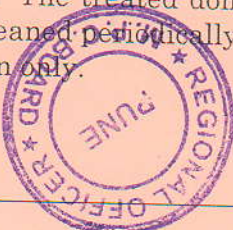
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Aggregates	100.0	Brass/Month

with Guide

3. CONDITIONS UNDER WATER ACT:

- The daily quantity of trade effluent from the factory shall not exceed Nil.
- The daily quantity of sewage effluent from the factory shall not exceed 0.3 M³.
- Trade Effluent: Nil.
- Trade Effluent Disposal: N.A.
- Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.
 - Suspended Solids Not to exceed 50 mg/l.
 - BOD 3 days 27° C. Not to exceed 30 mg/l.
- Sewage Effluent Disposal: The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.



(vii) Non-Hazardous Solid Wastes:

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Stone Dust	10.0	Brass/M	---	Sale to Brick mfgr.

(viii) Other Conditions:

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	0.50 CMD
(ii) Industrial Processing	...	0.00 CMD
(iii) Industrial Sprinkling	...	2.00 CMD
(iv) Agriculture / Gardening	...	0.0 CMD

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

A. Control Equipment for stone crusher:

a. Control Equipment:

- 1) All Conveyor belts shall be adequately covered by G.I./M.S. sheet only & the sprinklers shall install before commencement of operations.
- 2) Screen classifier shall be adequately covered by G.I./M.S. sheet to prevent the emission into the atmosphere due to screening/grading activity.
- 3) Crusher shall be covered and water sprinkling system shall be provided on crusher to suppress the dust generated due to material handling/ loading /unloading activity.
- 4) All approach roads and ramps shall be metalled.
- 5) Curtain or wall shall be provided surrounding the crusher unit.
- 6) Dust containment cum suppression system shall be provided for the Equipment.
- 7) Construction of Wind breaking walls especially at charging hopper & crushing Place/VSI.
- 8) You shall develop a green belt / tree plantation along the periphery inside boundary of the stone crusher premises having minimum width of 5 meters, on all sides. The foliage of the trees shall adequately cover area up to about 20 Meter height.
- 9) You shall follow regular wetting of roads to suppress the ground level dust within the premises to control the air borne dust emission due to wind velocity.
- 10) Display board shall be provided at the entrance of stone crusher indicating survey number, name & address of owner and the unit.
- 11) Fine dust generated due to screening / crushing / grading shall be disposed off scientifically.



b. Standards for Emissions of Air Pollutants:

- (i) SPM Not to exceed : The Suspended Particulate Matter measured between 3 to 10 Mtrs, from any process equipment of a Sand crushing unit shall not Exceed 600 micrograms per m³

c. Noise pollution Control Measures:

Stone crusher unit shall comply with the provisions of the noise pollution (Regulation and control) Rule, 2000 and as amended thereof to control Noise pollution.

d. Solid waste treatment & disposal:

Solid waste i.e. fine dust generated from Sand crushing unit shall store properly to avoid fugitive emission and shall be used for bricks manufacturing OR disposed off scientifically.

e. Miscellaneous:

1. Stone crusher unit shall strictly comply National Ambient Air Quality Standards, 2009.
2. The Project proponent shall provide adequate water treatment and disposal facility for generated effluent from their activity. They shall comply with the provisions of the Water (Prevention and Control of Pollution) Act, 1974.
3. The Project proponent shall provide adequate Air pollution control arrangement at the source. They shall comply with the provisions under the Air (Prevention and Control of Pollution) Act, 1981.
4. The remediation and restoration measures shall be taken by the project proponent in case of any environmental pollution in the surrounding area due to emission /effluent in excess of the standards being emitted /discharged into the environment and violation of consent conditions and thereby causing environmental pollution.

6. Conditions for D.G. Set

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure.
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.

7. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
	--NA--		

- (ii) The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
	--NA--	

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

8. CONDITIONS UNDER HAZARDOUS AND OTHER WASTES (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below

Sr. No.	Type of Waste	Quantity	UOM	Disposal
		--NA--		

- (ii) Treatment: - NIL
1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
 2. The industry should comply with the Hazardous & Other Wastes (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous & Other Wastes (M&TM) Rules, 2016.

9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
 - ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
 - iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
 - iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
 - v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
 - vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
 - vii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
 - ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
 - x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
 - xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
 - xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
11. The Consent should not be construed as exemption from obtaining necessary NOC from any other Government agencies as may deem fit necessary.
12. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
13. Industry shall obtain NOC from Central Ground Water Authority in case of extraction of ground water for the industrial activity within 3 months period, else consent will be cancelled automatically.



14. Industry shall not cause nuisance to the surrounding area, if such condition occurs industry shall voluntarily stop the production activity.
15. This consent is issued for stone crushing unit only & industry shall obtain Environmental Clearance for Stone Quarry from competent authority separately.
16. Industry shall strictly comply with the air pollution control system as mentioned in this consent conditions.
17. Industry shall submit Bank Guarantee of Rs. 25,000/- (Rs. Twenty-Five Thousand Only) valid upto 28.02.2023, within 15 days, in favour of Regional Officer Pune, towards providing of wind breaking wall along the periphery of stone crusher and metalloid road in premises within 1 month period.
18. Industry shall submit Bank Guarantee of Rs. 25,000/- (Rs. Twenty-Five Thousand Only) valid upto 31.07.2027, within 15 days, in favour of Regional Officer Pune, towards ensure the compliance of consent conditions and strictly adhere to provide & operate air pollution control system.
19. The Capital investment of the industry is Rs. 31.94 Lakh.

For AND ON BEHALF OF M.P.C. BOARD



Nitin Shinde
04/11/22
(Nitin Shinde)

I/c. Regional Officer, Pune

To,
M/s. Bhau Jadhav Stone Crusher,
Sr. No. 19/2/5, Shindewadi, Kolewadi,
Tal. Karad Dist. Satara

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs.)	Transaction No.	Date
1	4500.00	TXN2111001494	19.11.2021
2	500.00	TXN2111002627	30.11.2021



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000125548

Industry Name : Bhau Jadhav Stone Crusher

Address : Sr No. 19/2/5, Shindewadi, Kolewadi, Karad, Tal. Karad,, Dist. Satara

Pincode : 415110

Category : Orange (SSI)

Email : bhaujadhavkpl@gmail.com

Phone : 9763602302

Visit Scheduled On : 10/07/2024

Last date of visit : 12/07/2024

Visited by : A. S. Jagdale(FO-Satara)



Visited On

Visited Industry on :10/07/2024

Email Address of Unit :bhaujadhavkpl@gmail.com

Telephone Number of Unit :9763602302

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Na

Planning Authority : na

Visit For

Visit For : Surprise

Applied For : Legal Action

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000125548	04-02-2022	31-03-2027	31.94	CA Certificate

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
Stone Aggregates	100	Brass/M	100	Brass/M	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : 0
 Authority Permission : 0

Deviation In:

Water Consumption : No

Effluent : No

Sewage : No

Whether Industrial effluent generated : No**Whether Domestic effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : 0

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Air Pollution Aspect							
1) Details of emission : No							
#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
Record not found.							
2) Differential in existing source of emission : No							
JVS sample collection (Air)							
JVS sample collected for Air : No					Detail : NA		
Previous JVS Records (AIR)							
Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated	
Hazardous Waste Generation							
Difference in exiting waste generation : No							
Non Hazardous Waste Generation							
Difference in exiting waste generation : No							
Any specific Conditions							
				Condition	Compliance		
Consent							
Directions							
Environment Clearance							
Any NGT / Court order							
Bank Guarantee							
BG Imposed :							
Remark							
#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)			
Record not found.							
Penal Charges							
Penal Charges : No							

OCEMS

Is Mandatory : Not Mandatory

Detail :

Connected to MPCB server : No

Detail : 0

Green Coverage

Green Coverage : No

Detail :

Any Specific Observation

Any Specific Observation : This office visited to said unit on 10.07.2024 for verification compliances of Interim Direction issued by Board on 19/10/2023, and as per received in matter of O.A.No.137/2023 (WZ) filed with Honble NGT, by Mr. Laxman Gayanu Kalugade vs Ms. Bhau Jadhav Stone Crusher, Gat No-19 /2/5, A/p-Shindewadi (Kolewadi), Tal- Karad, Dist-Satara. During visit, following points are observed. 1. During visit, the stone crusher unit was found not operation, due to operation & maintenance activity and rainy season. However, movement of earlier production is observed from the site. 2. The MPC Board has granted Consent to operate unit vide no. Format1.0/RO-Pune/Consent/2202000361 dtd. 04.02.2022, which was valid up to 31.03.2027 for mfg. of Stone Aggregates-100 Brass/M. 3. The crusher site is located at Gat No-19 /2/5, At/ Post Shindewadi (Kolewadi), Tal- Karad, Dist - Satara. 4. The crusher site is located at about 80.00 mtrs from Tambave -Kolewadi - Tulsan Road other district road, About 4.0 km away from river Wang & village Shindewadi is located about 3.0 km from site, about 2.82 Km from Dhebewadi - Karad Rd, about 1.5 km from Shendawadi village & is more than 7.80 km from Koyana river. 5. There is no any Historical place/Archaeological place, Human Habitation, Educational institutions, Hospital in the periphery of 500 mtrs from the stone crusher site. 6. Total available land with unit is 20000 Sq Mtrs, built up area is 50 Sq Mtrs, open space available is 2000 Sq mtrs. & industry has planted 30 nos. of trees on 1000 Sq mtrs area. 7. Industry has provided 03 no's of vibrating screen cover with metal tin sheet covering. 8. Industry has provided 9.0 no's of Conveyer Belts are covered with tin metal sheets at the top side and the both sides are covered with thick plastic sheet. 9. Industry has provided water-sprinkling arrangement at Jaw Crusher, Conveyer Belts and within premises. But not in operation. 10. Industry has not provided which acts as wind breaking wall, 11. Industry has not provided metallic road within premises these roads are approach roads in the crusher and Ramps and the entire ground area inside the premises should also be metaled. 12. Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts. 13. Industry has developed a green belt around the unit about 30 no's of trees have been planted. 14. This office has issued PD dated 13.01.2023 and conducted hearing, ID dated 19.01.2023

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-050123017 Initiated By: A S Jagdale(FO-Satara)	Proposed Direction Outward No: MPCB/PD/2301130001 Issued By: Ravindra Andhale(RO-Pune) Issued On: 13/01/2023
2	MPCB-LEGAL_ACTIONS-050123017 Initiated By: A S Jagdale(FO-Satara)	Interim Direction Outward No: MPCB/ID/2301190009 Issued By: Ravindra Andhale(RO-Pune) Issued On: 19/01/2023

Whether unit complied

Whether unit complied : No

**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/Directions/

240830007

Date: 30/08/2024

To,

M/s. Bhau Jadhav Stone Crusher,
Sr. No. 19/2/5, Shindewadi, Kolewadi,
Tal. Karad, Dist. Satara.

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act. 1974.

- Ref:**
- 1) Consent to Operate granted by the Board vide no. RO-PUNE/CONSENT/2202000361, Dtd. 04/02/2022
 - 2) Complaint received from the Residents of Kolewadi (Shindewadi), Tal. Karad, Dist. Satara
 - 3) Application filed before Hon'ble National Green Tribunal vide OA No. 137/2023 (WZ).
 - 4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 0150123017 Dtd. 29/08/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board has received a complaint from the resident of Kolewadi Village, Tal. Karad, Dist. Satara regarding air pollution nuisance due to stone crusher located at village Kolewadi (Shindewadi) and nearby area.

AND WHEREAS, Sub Regional Officer, Satara submitted the legal action proposal vide reference (4) above and therein following non-compliances reported,

- 1) You have not provided wind breaking wall along with the periphery of the stone crusher unit.
- 2) You have not provided all approach roads and ramps with metalled.
- 3) You have not covered raw material and finished product to avoid air borne dust emission due to wind velocity.
- 4) As reported by the SRO, you have not fulfill the siting criteria for the stone crusher units.
- 5) As per the marking methodology over all score is 5 Marks out of 10, which falls under poor performance.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing air pollution into the environment.

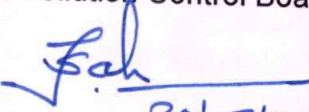
..2..

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?
4. Why your bank guarantee shall not be forfeited ?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


30/08/24

Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You shall submit the compliance report of this directions within time please.



MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 020 - 25811627
 Fax: 020 -25811029
 Website: <http://mpcb.gov.in>
 Email: ropune@mpcb.gov.in



Jog Center, 3rd floor,
 Mumbai Pune Road,
 Wakdedwadi, Pune - 411003.

ORANGE/S.S.I (O64)
No:- Format1.0/RO/UAN
No.0000151204/CO/2303000731

Date: 11/03/2023

To,
M/s. Dattaguru Stone Crusher
Plot No-19/2, A/p-Shindewadi (Kolewadi).
Tal:- Karad, Dist:- Satara.



Your Service is Our Duty

Sub: Grant of Consent to Operate under Orange/SSI category

Ref: Board's granted consent to establish vide number RO-PUNE/CONSENT/1809000697 dated 10.09.2018

Your application No.MPCB-CONSENT-0000151204 Dated 19.10.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The consent to operate is granted for a period up to 30/09/2024**
- The capital investment of the project is Rs.3.31 Crs. (As per C.A Certificate submitted by industry)**
- Consent is valid for the manufacture of:**

Sr No	Product	Maximum Quantity	UOM
Products			
1	crushed stone	40	Brass/D
2	VSI PLANT	10	Brass/D

- Conditions under Water (P&CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted (in CMD)	Standards to	Disposal Path
1.	Trade effluent	0	As per Schedule-I	Not Applicable
2.	Domestic effluent	0.4	As per Schedule-I	

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
NA				

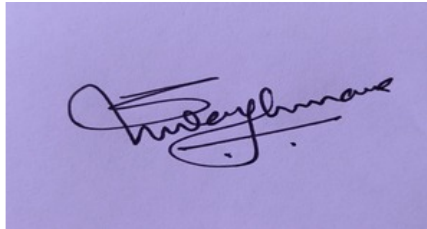
- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	STONE DUST	4	Brass/D	NA	BY SALE

7. **Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity	UoM	Treatment	Disposal
NA					

8. The Board reserves the right to review, amend, suspend, revoke this consent and the same shall be binding on the industry.
9. This consent should not be construed as exemption from obtaining necessary NOC/ permission from any other Government authorities.
10. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)
11. The applicant shall comply with the Boards circular No. MPCB/JD(APC)/Stone Crusher/TB-2/B-837 dated 04.03.2020 regarding the siting Criteria for stone crusher units in the State of Maharashtra.



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7e043f7a
feafa8bc

Signed by: **Shankar L. Waghmare**
Regional Officer
For and on behalf of,
Maharashtra Pollution Control Board
ropune@mpcb.gov.in
2023-03-11 23:32:03 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	45000.00	TXN2211000912	08/11/2022	Online Payment
2	185302.00	TXN2212002253	15/12/2022	Online Payment
3	15000.00	TXN2301000840	06/01/2023	Online Payment

Copy to:

1. Sub-Regional Officer, MPCB, Satara
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I

Terms & conditions for compliance of Water Pollution Control:

1. A] Generation - As per your application the treated effluent generation is Nil.
B] Treatment - NA
C] Disposal - NA
2. A] As per your application, you have provided Septic Tank followed by Soak pit for the treatment of 0.4 CMD of sewage.
B] The Applicant shall operate the sewage treatment system to treat the sewage so as to achieve the following standards.

<i>Sr.No</i>	<i>Parameters</i>	<i>Standards (mg/l)</i>	
1	Suspended Solids	Not to exceed	100
2	BOD 3 days 27°C	Not to exceed	100

C] The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

3. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
4. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
5. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Act, 1974 and as amended, by installing water meters and other provisions as contained in the said act:

<i>Sr. No.</i>	<i>Purpose for water consumed</i>	<i>Water consumption quantity (CMD)</i>
1.	Industrial Cooling, spraying in mine pits or boiler feed	1.00
2.	Domestic purpose	0.60
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0

6. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II

Terms & conditions for compliance of Air Pollution Control:

Not Applicable

SCHEDULE-III

Details of Bank Guarantees:

Sr. No	Consent (C2E/C2O/C2R)	Amt of BG Imposed	Submission Period	Purpose of BG	Compliance Period	Validity Date
1	Consent to Operate	25000	15 days	Towards compliance of Consent this Condition	Continuous	31.03.2025
2	Consent to Operate	25000	15 days	Towards provisions of air pollution control systems.	Continuous	31.03.2025

The above Bank Guarantee(s) shall be submitted by the applicant in favour of Regional Officer at the respective Regional Office within 15 days from the date of issue of Consent.

BG Forfeiture History

Srno.	Consent (C2E/C2O/C2R)	Amount of BG imposed	Submission Period	Purpose of BG	Amount of BG Forfeiture	Reason of BG Forfeiture
NA						

BG Return details

Srno.	Consent (C2E/C2O/C2R)	BG imposed	Purpose of BG	Amount of BG Returned
NA				

SCHEDULE-IV

General Conditions:

1. The Energy source for lighting purpose shall preferably be LED based
2. The PP shall harvest rainwater from roof tops of the buildings and storm water drains to recharge the ground water and utilize the same for different industrial applications within the plant
3. Conditions for D.G. Set
 - a) Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
 - b) Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
 - c) Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
 - d) Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
 - e) A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use.
 - f) D.G. Set shall be operated only in case of power failure.
 - g) The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set.
 - h) The applicant shall comply with the notification of MoEFCC, India on Environment (Protection) second Amendment Rules vide GSR 371(E) dated 17.05.2002 and its amendments regarding noise limit for generator sets run with diesel.
4. The applicant shall maintain good housekeeping.

5. The non-hazardous solid waste arising in the factory premises, sweepings, etc. be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal of solid waste.
6. The applicant shall not change or alter the quantity, quality, the rate of discharge, temperature or the mode of the effluent/emissions or hazardous wastes or control equipments provided for without previous written permission of the Board. The industry will not carry out any activity, for which this consent has not been granted/without prior consent of the Board.
7. The industry shall ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
8. The industry shall submit quarterly statement in respect of industries obligation towards consent and pollution control compliance's duly supported with documentary evidences (format can downloaded from MPCB official site).
9. The industry shall submit official e-mail address and any change will be duly informed to the MPCB.
10. The industry shall achieve the National Ambient Air Quality standards prescribed vide Government of India, Notification No. B-29016/20/90/PCI-L dated. 18.11.2009 as amended.
11. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
12. The industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
13. The PP shall provide personal protection equipment as per norms of Factory Act 1948
14. Industry should monitor effluent quality, stack emissions and ambient air quality monthly/quarterly.
15. Whenever due to any accident or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Board, concerned Police Station, office of Directorate of Health Services, Department of Explosives, Inspectorate of Factories and Local Body. In case of failure of pollution control equipments, the production process connected to it shall be stopped.
16. The applicant shall provide an alternate electric power source sufficient to operate all pollution control facilities installed to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms and conditions of this consent.
17. The industry shall recycle/reprocess/reuse/recover Hazardous Waste as per the provision contain in the Hazardous and Other Wastes (M & TM) Rules 2016, which can be recycled /processed /reused /recovered and only waste which has to be incinerated shall go to incineration and waste which can be used for land filling and cannot be recycled/reprocessed etc. should go for that purpose, in order to reduce load on incineration and landfill site/environment.
18. An inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
19. Industry shall strictly comply with the Water (P&CP) Act, 1974, Air (P&CP) Act, 1981 and Environmental Protection Act, 1986 and industry specific standard under EP Rules 1986 which are available on MPCB website (www.mpcb.gov.in).
20. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of the collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes/sewers downstream of the terminal manholes. No effluent shall find its way other than in designed and provided collection system.
21. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.

22. The industry should not cause any nuisance in surrounding area.
23. The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB (A) during day time and 70 dB (A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
24. The industry shall create the Environmental Cell by appointing an Environmental Engineer, Chemist and Agriculture expert for looking after day to day activities related to Environment and irrigation field where treated effluent is used for irrigation.
25. The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
26. The industry should comply with the Hazardous and Other Wastes (M & TM) Rules, 2016 and submit the Annual Returns as per Rule 6(5) & 20(2) of Hazardous and Other Wastes (M & TM) Rules, 2016 for the preceding year April to March in Form-IV by 30th June of every year.
27. The applicant shall install a separate meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
28. The applicant shall bring minimum 33% of the available open land under green coverage/ plantation. The applicant shall submit a yearly statement by 30th September every year on available open plot area, number of trees surviving as on 31st March of the year and number of trees planted by September end.
29. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification thereof & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions.
30. The firm shall submit to this office, the 30th day of September every year, the Environment Statement Report for the financial year ending 31st March in the prescribed FORM-V as per the provisions of Rule 14 of the Environment (Protection) (second Amendment) Rules, 1992.
31. You shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
32. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).
33. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous waste to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.

This certificate is digitally & electronically signed.



Maharashtra Pollution Control Board

महाराष्ट्र प्रदूषण नियंत्रण मंडळ

Visit Report

General Information

IMIS ID : MPCB-CONSENT-0000151204

Industry Name : M/s. Dattaguru Stone Crusher

Address : Shindewadi,Kolewadi,Kolewadi,Satara, Tal. Karad, Dist. Satara

Pincode :

Category : Orange (SSI)

Email : sagarpawar6037@gmail.com

Phone : 9767517542

Visit Scheduled On : 10/07/2024

Last date of visit : 12/07/2024

Visited by : A. S. Jagdale(FO-Satara)



Visited On

Visited Industry on :10/07/2024

Email Address of Unit :sagarpawar6037@gmail.com

Telephone Number of Unit :9767517542

Siting Criteria

Siting Criteria : No

Location

Notified Industrial area : No

Detail : Plot No-19/2, A/p-Shindewadi (Kolewadi). Tal:- Karad, Dist:- Satara.

Planning Authority : Shindewadi (Kolewadi) Grampanchayat

Visit For

Visit For : Unconsented

Previous Consent Detail

Consent UAN No.	Date	Validity	Capital Investment	Verified By
MPCB-CONSENT-0000151204	11-03-2023	30-09-2024	331.00	CA Certificate

Environment Clearance

Is EC Applicable : No

Production Details

Product Name	Quantity(As consent)	Unit(As consent)	Quantity(Actual)	Unit(Actual)	Operational Issue
crushed stone	40.0000	Brass/D	40	Brass/D	No
VSI PLANT	10.0000	Brass/D	10	Brass/D	No

Waste Water Management

Source of water :
 1) Surface
 Surface Detail : Tankers
 Authority Permission : private water tanker

Deviation In:

Water Consumption : Yes

Detail: 1.60

Effluent : Yes

Detail: 0.4

Sewage : Yes

Whether Industrial effluent generated : No**Whether Domestic effluent generated : No**

		Industrial		Domestic	Gardening
		Process	Cooling		
Generation in m3/day	As per consent				0
	Actual				0

Treatment System

	Industrial	Domestic
Primary :		
Secondary :		
Tertiary :		
Advanced :		

JVS sample collection (Water)

JVS sample collected for Water : No

Detail : 0

Previous JVS Records (Water)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Air Pollution Aspect

1) Details of emission : No

#	Source	Fuel Name	Fuel Quantity	Fuel Unit	Control Equipment Installed	Stack Height(mtrs)	Operational Issue
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Record not found.

2) Differential in existing source of emission : No

JVS sample collection (Air)

JVS sample collected for Air : No

Detail : NA

Previous JVS Records (AIR)

Sr. No.	Unique id	Barcode Number	Sample Type	Sample Subtype	Payment Status	COA Generated
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Hazardous Waste Generation

Difference in exiting waste generation : Yes

Category No. & type	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Actual disposal	Total Quantity disposed (as per FORM 4)	Quantity disposed at CHWTSDF	Quantity disposed for co-processing	Quantity disposed by acutual user	Last Disposal quantity	Last Disposal date
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Non Hazardous Waste Generation

Difference in exiting waste generation : Yes

Name of waste	Quantity as per consent	UOM	Treatment	Method of Disposal as per consent	Last Disposal date	Last Disposal quantity	Actual Disposal
STONE DUST	4	Brass/D	NA	BY SALE			4.00

Any specific Conditions

	Condition	Compliance
Consent		
Directions		
Environment Clearance		
Any NGT / Court order		

Bank Guarantee

BG Imposed : Yes

BG Imposed Against : Consent

Bank Guarantee Imposed for	BG submitted	Bank Guarantee No	Date	Validity	Amount	Status	Compliance Period	Return	Forfeit
25000	Yes	0		31.03.2025	0	Not Compiled	Continuous		No
25000	Yes			31.03.2025	0	Not Compiled	Continuous		No

Remark

#	Statutory Submissions	Financial Year	Within Time	Whether any deviation waste generation & disposal (less/more)
				Record not found.

Penal Charges

Penal Charges : No

OCEMS

Is Mandatory : Not Mandatory

Detail : 0

Connected to MPCB server : No

Detail : 0

Green Coverage

Green Coverage : No

Detail :

Any Specific Observation

Any Specific Observation : This office visited to said unit on 10.07.2024 for verification compliances of Interim Direction issued by Board on 19/10/2023, and as per received in matter of O.A.No.137/2023 (WZ) filed with Honble NGT, by Mr. Laxman Gayanu Kalugade vs Ms. Dattaguru Stone Crusher, Gat No-19 /2, A/p-Shindewadi (Kolewadi), Tal- karad, Dist-Satara. During visit, following points are observed. 1) During visit, the stone crusher unit was found not operation, due to operation & maintenance activity and rainy season. However, movement of earlier production is observed from the site. 2) The MPC Board has granted Consent to operate unit vide no. Format1.0/RO/UAN No.0000151204/CO/2303000731 dtd. 11.03.2023, which was valid up to 30.09.2024 for mfg. of Crushed stone 40 Brass/D and VSI PLANT- 10 Brass/D.. 3) The crusher site is located at Gat No-19 /2, At/ Post Shindewadi (Kolewadi), Tal- Karad, Dist - Satara. 4) The crusher site is located at about 294.00 mtrs from Tambave -Kolewadi - Tulsan Road other district road, About 4.0 km away from river Wang & village Shindewadi is located about 2.85 km from site, about 2.82 Km from Dhebewadi - Karad Rd, about 1.5 km from Shendawadi village & is more than 7.80 km from Koyana river. 5) There is no any Historical place/Archaeological place, Human Habitation, Educational institutions, Hospital in the periphery of 500 mtrs from the stone crusher site. 6) Total available land with unit is 8093.71 Sq Mtrs, built up area is 2023.42 Sq Mtrs, open space available is 6070.29 Sq mtrs. & industry has planted 100 nos. of trees on 2200 Sq mtrs area. 7) Industry has provided 03 no's of vibrating screen cover with metal tin sheet covering. 8) Industry has provided 16 no's of Conveyer Belts are covered with tin metal sheets at the top side and the both sides are covered with thick plastic sheet. 9) Industry has provided water-sprinkling arrangement at Jaw Crusher, Conveyer Belts and within premises. But not in operation. 10) Industry has not provided which acts as wind breaking wall. 11) Industry has not provided metallic road within premises these roads are approach roads in the crusher and Ramps and the entire ground area inside the premises should also be metaled. 12) Industry has not provided Flexible Telescopic chute from top of discharge point to the ground level to Conveyer Belts. 13) Industry has developed a green belt around the unit about 50 no's of trees have been planted. 14) Industry has submitted Bank Guarantee Rs.50000/- as per previous consent condition. 15) This office has issued PD dated 13.01.2023 and conducted hearing, ID dated 19.01.2023.

Previous legal action detail

Sr. No.	Legal Action Details	Legal Direction/Notice Details
1	MPCB-LEGAL_ACTIONS-050123014 Initiated By: A S Jagdale(FO-Satara)	Proposed Direction Outward No: MPCB/PD/2301130004 Issued By: Ravindra Andhale(RO-Pune) Issued On: 13/01/2023
2	MPCB-LEGAL_ACTIONS-050123014 Initiated By: A S Jagdale(FO-Satara)	Interim Direction Outward No: MPCB/ID/2301190010 Issued By: Ravindra Andhale(RO-Pune) Issued On: 19/01/2023

Whether unit complied

Whether unit complied : No



**MAHARASHTRA POLLUTION CONTROL BOARD
REGIONAL OFFICE - PUNE**

Phone No. 020-25811694
Fax No. 020-25811701
e-mail : ropune@mpcb.gov.in
visit us : www.mpcb.gov.in



"Your Service is our Duty"

Jog Centre, 3rd Floor,
Wakdewadi,
Old-Pune Mumbai Road,
Pune- 411003

MPCB/ROP/Directions/

2A08 300006

Date: 30/08/2024

To,
M/s. Dattaguru Stone Crusher,
Plot No. 19/2, A/p. Shindewadi (Kolewadi),
Tal. Karad, Dist. Satara

Sub: Directions under section 33 A of Water (Prevention & Control of Pollution) Act, 1974 and 31A of Air (Prevention & Control of Pollution) Act. 1974.

Ref: 1) Consent to Operate granted by the Board vide no. Format1.0/RO/UAN No.0000151204/CO/2303000731, Dtd. 11/03/2023
2) Complaint received from the Residents of Kolewadi (Shindewadi), Tal. Karad, Dist. Satara
3) Application filed before Hon'ble National Green Tribunal vide OA No. 137/2023 (WZ).
4) Proposal submitted by SRO Satara vide no. MPCB-LEGAL-ACTIONS - 160724024 Dtd. 29/08/2024.

WHEREAS, the Maharashtra Pollution Control Board has granted Consent to Operate u/s 26 of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 21 of the Air (Prevention and Control of Pollution) Act, 1981 & Authorization under Rule 6 of the Hazardous and Other Wastes (Management and Trans-boundary Movement) Rules, 2016, subject to certain terms and conditions.

AND WHEREAS, it is obligatory on your part to provide adequate pollution control devices and comply with the consent conditions so as to achieve the standards prescribed by the Board in its consent.

AND WHEREAS, the Board has received a complaint from the resident of Kolewadi Village, Tal. Karad, Dist. Satara regarding air pollution nuisance due to stone crusher located at village Kolewadi (Shindewadi) and nearby area.

AND WHEREAS, Sub Regional Officer, Satara submitted the legal action proposal vide referance (4) above and therein following non-compliances reported,

- 1) You have not provided wind breaking wall along with the periphery of the stone crusher unit.
- 2) You have not provided all approach roads and ramps with metalled.
- 3) You have not covered raw material and finished product to avoid air borne dust emission due to wind velocity.
- 4) As per the marking methodology over all score is 5.5 Marks out of 10, which falls under poor performance.

AND WHEREAS it has been observed that you have failed to comply with the conditions stipulated in the combined Consent to Operate granted by the Board and thereby thereby may be causing air pollution into the environment.


..2..

NOW THEREFORE, in view of the above non-compliance, you are hereby directed to show cause as to:

1. Why your consent shall not be revoked.
2. Why you shall not be directed to closedown industry forthwith?
3. Why the competent authorities shall not be directed to disconnect Water / electricity supply of industry/unit?
4. Why your bank guarantee shall not be forfeited ?

You are hereby given an opportunity to **respond within 7 days** from issuance of these directions, failing which, MPCB will initiate legal action against your unit without giving any further notice in accordance with the provisions of the Water (prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981, which please note.

For and on behalf of
Maharashtra Pollution Control Board


30/08/24

Regional Officer,
M. P. C. Board Pune

Copy Submitted for information to

1. Joint Director (APC), M.P.C. Board, Mumbai.
2. Law Officer, M.P.C. Board, Mumbai.

Copy to- The Sub-Regional Officer, M.P.C. Board, Satara :- You shall submit the compliance report of this directions within time please.



जा.क्र.ताकृअ/तंत्र/क्रशर/पिकनुकसान/ २०२४
तालुका कृषि अधिकारी कराड दि. २/०९/२०२४

प्रति,

मा.उपप्रादेशिक अधिकारी
मप्रनिमंडळ सातारा

विषय- शिंदेवाडी-तुळसण खिंडीतील स्टोन क्रशर धुळीमुळे व वाहतुकीमुळे गट नं २५/३/अ क्षेत्र ०.६९ हे.आर आकार रु४१९ पै मधील पिकाचे नुकसानीबाबत

- संदर्भ — १) मा.राष्ट्रीय हरित लवाद पश्चिम विभाग खंडपीठ पुणे यांचे कडे दाखल खटला क्र ओए क्र१३७/२०२३
२) उपप्रादेशिक अधिकारी मप्रनिमंडळ सातारा यांचे पत्र जा.क्र.उपाकासा/तांशा/२४०८१३/एफटीस/००८७/२४ दि.१३/८/२०२४
३) मंडळ कृषि अधिकारी कराड यांचा स्थळ पहाणी अहवाल दि.२३/८/२०२४

वरील संदर्भीय विषयास अनुसरून संदर्भ क्र.१ व २ यांचे कडील खटला व पत्रान्वये श्री.लक्ष्मण जानु काळुगडे रा.शिंदेवाडी पो.कोळेवाडी ता.कराड यांचे तक्रार अर्जानुसार शिंदेवाडी-तुळसण खिंडीतील स्टोन क्रशर धुळीमुळे व वाहतुकीमुळे त्यांचे गट नं २५/३/अ मधील ०.६९ हेक्टर क्षेत्रातील पिकांचे नुकसान झाले आहे असे आपण कळविले होते.आपले संदर्भीय पत्र २ अन्वये या कार्यालयाचे मंडळ कृषि अधिकारी कराड यांनी संबंधित शेतक-यांसमवेत सदर गट नं २५/३/अ मधील ०.६९ हेक्टर क्षेत्राची स्थळ पहाणी केली आहे.सद्यस्थितीत सदर क्षेत्रावर खरीप ज्वारी व भुईमुग या पिकांची लागवड करणेत आली आहे.चालु खरीप हंगामामध्ये योग्य पर्जन्यमान असल्याने पिकांची वाढ समाधानकारक व सुस्थितीत आढळून आली आहे.तसेच क्रशर धुळीमुळे पिकावर अथवा जमिनीवर कोणत्याही प्रकारचा परिणाम झाल्याचे दिसून येत नाही.सदर क्षेत्राच्या पहाणी दरम्यान संबंधित तक्रारदार शेतकरी उपस्थित होते व पिकाच्या सद्यपरिस्थिती बाबत शेतक-याला अवगत करणेत आले आहे.

सोबत-वरीलप्रमाणे

तालुका कृषि अधिकारी
कराड

प्रति

- १) मा.जिल्हा अधिक्षक कृषि अधिकारी सातारा यांना माहितीसाठी सविनय सादर
२) मा.तहसिलदार कराड यांना माहितीसाठी सविनय सादर

Fo(15)
Am
9/9